GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 13/2016 - Customs

New Delhi, the 1st of March, 2016

G.S.R. (E).—In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 171/93-Customs, dated the 16th September, 1993, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide G.S.R. 610 (E), dated 16th September, 1993, namely:

(a) in the proviso, for the words “rupees ten thousand”, the words “rupees twenty thousand” shall be substituted;

(b) in the Explanation, for the words “rupees ten thousand”, the words “rupees twenty thousand” shall be substituted.

[F. No. 334/8/2016 –TRU]

(Anurag Sehgal)
Under Secretary to the Government of India

Note: - The principal notification No.171/93-Customs, dated the 16th September, 1993 was published in the Gazette of India, Extraordinary, vide G.S.R. 610 (E), dated the 16th September, 1993 and last amended by notification No.28/2008 - Customs, dated the 1st March, 2008, published vide number G.S.R. 127 (E), dated the 1st March, 2008.